

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 3362
TO BE ANSWERED ON 09.12.2019**

MIGRANT POPULATION

3362. SHRI NATARAJAN P.R.:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is having any data on the number of migrant population across the country;**
(b) if so, the details of such workers including their utilisation and year-wise/age-wise/State-wise/work-wise; and
(c) the details of social welfare measures offered to those migrants as on date?

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): According to the Economic Survey 2016-17 "...the size of the migrant workforce can be estimated to be over 100 million in 2016...".

(c): In order to safeguard the interest of migrant workers, the Central and the State Governments are implementing the Inter-State Migrant Workmen (Regulation of Employment and Conditions Services) Act, 1979. The Act regulates the employment and conditions of service of the inter-state migrant workers. The Act stipulates registration of employers/establishments and licensing of contractors and ensures following provisions for the inter-state migrant workers:

- **Issue of passbooks**
- **Payment of minimum wages**
- **Payment of equal wages to male & female workers for same type of work**
- **Payment of journey allowance**
- **Payment of displacement allowance**
- **Providing suitable residential accommodation**
- **Providing prescribed medical facilities**
- **Providing protective clothing**

Further, the Government is implementing contributory pension scheme, namely, Pradhan Mantri Shram Yogi Man Dhan Yojana (PM-SYM) to provide old age pension to unorganised workers including inter-state migrant workers depending upon their eligibility.
